IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT - IV

23. **C.P.(IB)-3122(MB)/2019**

CORAM: SHRI RAJASEKHAR V.K.
MEMBER (J)

ORDER SHEET OF THE HEARING HELD ON **13.03.2020**

NAME OF THE PARTIES: Positive Rays Events Pvt. Ltd.
v/s.
Marvel Landmarks Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Ld. Counsel for the Operational Creditor present. No representation for the Corporate Debtor.

2. Counsel for the Corporate Debtor has submitted a memorandum in the court stating that he has instruction to seek leave of the Tribunal to withdraw the present Petition. Accordingly, C.P.(IB)-3122(MB)/2019 is **dismissed** as withdrawn. Liberty is, however, granted to the Operational Credtior to pursue his remedy under the law. File be consigned to records.

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

13.03.2020 / pvs